

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

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O.A. No. 819 - 198-7
 T.A. No. -
 Stamp No. 762 of 1987.

DATE OF DECISION 11.12.1987.

Shri C.D.Kurian. Petitioner

Shri R.J.Kudchadkar Advocate for the Petitioner(s)

Versus

The Director General, Council of Respondent
 Scientific & Industrial Research,
 New Delhi and Another.

Mr.J.P.Cama Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. B.C.Gadgil, Vice Chairman.

The Hon'ble Mr. J.G.Rajadhyaksha, Member (A)

1. Whether Reporters of local papers may be allowed to see the Judgement? - Yes
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. Whether it needs to be circulated to other Benches of the Tribunal?



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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH, NEW BOMBAY-400 614.

ORIGINAL APPLICATION NO. 819 OF 1987.
Application Stamp No. 762/1987.

Shri C.D.Kurian,
F-22, N.C.L.Colony,
Pashan Road,
Pune - 411 008.

Applicant.

V/s

1. The Director General,
Council of Scientific &
Industrial Research,
New Delhi-1
2. The Director,
National Chemical Laboratory,
Pune - 411 008. .. Respondents.

Coram: Hon'ble Vice Chairman B.C.Gadgil.

Hon'ble Member (A) J.G.Rajadhyaksha.

Appearance:

1. Mr.R.J.Kudchadkar
Advocate for the applicant.
2. Mr.J.P.Cama, Advocate
for the Respondents.

ORAL JUDGMENT

Dated: 11.12.1987.

(PER: B.C.Gadgil, Vice Chairman)

Heard Mr.R.J.Kudchadkar, Advocate for the applicant and Mr.J.P.Cama, Advocate for the Respondents. The application is fixed for Admission to-day.

The applicant, who was an employee of National Chemical Laboratory, Pune, has been dismissed from service by an order dated 2.6.1987 after holding a departmental enquiry. It is this order that is being challenged in the present proceedings.

We are told that the applicant has filed an appeal against this order on 5.7.87 and that, that appeal is not yet decided. As six months have not elapsed from the date of appeal, we are not inclined to admit this application. However, we asked Mr.Cama as to the time within which the appeal is likely to be decided.

B.C.G

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Secondly, Mr.Kudchadkar made a grievance that he is likely to be thrown out of the quarters if we are ~~not~~ to pass any order ~~at~~ this stage. Mr.Cama makes a statement that the Appellate Authority would decide the appeal within three months from today and till decision of the appeal, the applicant will not be evicted from quarters, ~~If~~ provided, the applicant pays rent thereof and arrears if any.

In view of this statement, no further orders are necessary and the application is accordingly disposed of with a liberty to the applicant to file a fresh application in case the appeal is decided against him.

B.C.Gadgil
(B.C.GADGIL)
Vice Chairman

J.G.Rajadhyaaksha
(J.G.RAJADHYAKSHA)
Member (A)